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IN THE HIGH COURT OF DELHI AT NEW DELHI

Reserved on: 19.03.2015
Pronounced on: 14.05.2015

+ **ITA 1406/2006**

M/S. VELOCIENT TECHNOLOGIES LTD.Appellant

Versus

COMMISSIONER OF INCOME TAXRespondent

+ **ITA 1342/2009**

COMMISSIONER OF INCOME TAXAppellant

Versus

VELOCIENT TECHNOLOGIES LTD.Respondent

Through: Sh. Kamal Sawhney, Sr. Standing
 Counsel and Sh. Sanjay Kumar, Jr. Standing
 Counsel, for the Revenue.

Sh. Salil Aggarwal and Sh. Prakash Kumar,
 Advocates, for Velocient Technologies Ltd.

CORAM:

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE R.K. GAUBA

MR. JUSTICE S. RAVINDRA BHAT

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For detailed judgment, the decision dated 14.05.2015 in ITA
 983/2006 may be referred to.

S. RAVINDRA BHAT
(JUDGE)

R.K. GAUBA
(JUDGE)

MAY 14, 2015